

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-III (SPECIAL BENCH)**

**ITEM No. 328**  
**365(ND)/2017**

**IN THE MATTER OF:**

Mr. Ashok Kumar Verma ..... Petitioner/Applicant  
Vs.  
M/s. Baver Suspension Pvt. Ltd. & Ors. .... Respondent

**Order under Section 241-242 of the Companies Act**

**Order delivered on 13.05.2024**

**CORAM:**

**SHRI BACHU VENKAT BALARAM DAS**  
**HON'BLE MEMBER (JUDICIAL)**

**SHRI RAHUL BHATNAGAR**  
**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Petitioner : Mr. Barun Kumar Sinha, Mrs. Pratibha Sinha, Mr. Sneh Vardhan, Advs.  
For the Respondent : Mr. Mohit Nandwani, Mr. Pardeep Dhingra, Advs.

**ORDER**

Ld. Counsel appears for the Petitioner. Ld. Counsel appears for the Respondent. One week further time granted to enable the parties to upload the pleadings on the DMS portal as a last and final opportunity.

As prayed for by Ld. Counsel appearing for the Respondent, matter is adjourned to **01.07.2024**.

-Sd-

**(RAHUL BHATNAGAR)**  
**MEMBER (TECHNICAL)**

-Sd-

**(BACHU VENKAT BALARAM DAS)**  
**MEMBER (JUDICIAL)**

Ajay